

**IN THE NATIONAL COMPANY LAW TRIBUNAL,**  
**NEW DELHI COURT III**

**Item No.107**  
New CA-144/2023  
In  
CP-11(ND)/2023

**IN THE MATTER OF:**

M/s. Hari Ram Khatri & Anr

**Vs**

M/s. Intact Transport Pvt Ltd.

**.....APPLICANT/PETITIONER**

**.....RESPONDENT**

**SECTION**

**U/s 241,242 & 244**

**Order delivered on 09.05.2023**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Mr. Arun Khatti, Mr. Sahil Khurana, Advocates.

For the Respondent

: Mr. Aashish Dholokia, Sr, Adv, Mr. Aditya Singh,  
Mr. Arpit Kr. Singh, Advocates for R-2 to 8.

**ORDER**

**New CA-144/2023 (rule 11):-**

Heard the submissions made by the Learned Counsel for both the parties. The Respondent raised an issue on the maintainability of the present application. He is directed to file a preliminary objection within ten days.

List the matter on **10.07.2023**.

Sd/-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Sd/-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**